CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH

Excise Appeal No. 1181 of 2012

(Arising out of Order-in-Appeal No. BC/32/BEL/12-13 dated 30.04.2012 passed by Commissioner of Central Excise (Appeals), Mumbai-III.)

M/s. Kellogg India Pvt. Ltd. ....Appellant

VERSUS

Commissioner of Central Excise, Belapur ....Respondent

APPERANCE:

Ms. Tejal Patil, Advocate for the Appellant

Ms. Anuradha Parab, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE P. DINESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85173 / 2022

Date of Hearing: 28.02.2022
Date of Decision: 28.02.2022

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(P. Dinesha)
Member (Judicial)

Prasad